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IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

IB-189/ND/2018

In the matter of :

State Bank of India

.. PETITIONER

vs.

Namdhari Food International (P) Ltd

. RESPONDENT

SECTION

Under Section 7 of IBC Code, 2016

Order delivered on 17.10.2018

Coram :

R. Varadharajan,

Hon'ble Member (Judicial)

Dr. V.K. Subburaj

Hon'ble Member (Technical)

For the Petitioner /Op. Creditor :Mr. Nitin Mishra, Advocate for Resolution
applicant

For the Respondent/Corporate Debtor :

For the Intervener :

ORDER

Learned Counsel for the R.P, Ld. Counsel for the Financial Creditor, namely, State Bank of India and Resolution applicant are present. In relation to oral submissions of Operational Creditor opposing the Resolution Plan heard the Ld. Sr. Counsel.

For the arguments of Resolution Applicant, post the matter on 29.10.2018 at 2 PM.

Sd/-

(DR. V.K. SUBBURAJ)
MEMBER (TECHNICAL)

Sd/-

(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit